

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.113 of 2020**

Dayanti Oraon Petitioner
Versus
Central Coalfields Limited & Others Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Rishu Ranjan, Advocate
For the Respondents-CCL : Mr. Vijay Kant Dubey, Advocate

03/29.06.2020 Heard Mr. Rishu Ranjan, learned counsel for the petitioner and
Mr. Vijay Kant Dubey, learned counsel for respondents-CCL.

This writ petition has been heard through Video Conferencing
in view of the guidelines of the High Court taking into account the
situation arising due to COVID-19 pandemic.

Learned counsel for respondents-CCL is directed to file
counter affidavit within a period of four weeks.

Post this after four weeks.

(Sanjay Kumar Dwivedi, J.)

Anit